

States who have not supported the Bill

(28) **Chhattisgarh:** Stated that the subject matter of the proposed Bill is more closely related to 'Land' and 'Colonization' which are included in Entry 18 of the State List. It will therefore be proper if State Governments are allowed to exercise the rights vested in them under the Constitution.

However, the State has given detailed suggestions on the clauses of the Bill, which have been reviewed and the draft Bill suitably modified to incorporate those suggestions.

Also, the State has been informed that a Proviso to Section 78 of the Draft Bill had been inserted to allow States which have enacted a law for regulating the real estate sector, and is not inconsistent with the Central Bill, to implement their own enactment.

States not responded to the Bill

Tamil Nadu

Uttarakhand

Sikkim

Government of NCT of Delhi

Instances of migrant grooms abandoning Indian wives

†3931. SHRI MAHENDRA SINGH MAHRA: Will the Minister of OVERSEAS INDIAN AFFAIRS be pleased to state:

(a) the number of the cases in cognizance of Government wherein Indian migrants have married the girls of Indian origin during the last five years;

(b) whether such complaints have also been received wherein the migrant grooms had left behind their married wives in India itself, the details thereof;

(c) whether there is a provision of legal action under the constitution of India against these migrant grooms who have left their wives in the lurch after the marriage;

(d) if so, the number of the migrant grooms against whom action has been taken, the details thereof; and

(e) whether Government has requested the High Commissions of the other countries to track down these migrant grooms?

†Original notice of the question was received in Hindi.

THE MINISTER OF OVERSEAS INDIAN AFFAIRS (SHRI VAYALAR RAVI): (a) The Ministry does not maintain data relating to marriages of Indian migrants.

(b) The details of complaints received relating to NRI marriages including complaints of desertion of wives by migrant grooms during the last 4 years is given below:—

Year	No. of complaints
2009-10	262
2010-11	265
2011-12	280
2012-13	386

(c) Depending on the facts of the case, fraudulent marriages would be punishable under existing laws such as the IPC.

(d) Administration of justice is a State subject. The Ministry does not maintain data regarding cases initiated by the State Governments, or parties concerned, against erring migrant grooms.

(e) Complaints regarding abandonment by NRI/foreign husbands, when received, are forwarded to the concerned Indian Mission/Post abroad, and not to foreign diplomatic missions in India, for taking up the case with the local authorities.

Solution to Children's Issues by Gram Sabhas

3932. SHRI MOHD. ALI KHAN:
SHRIMATI T. RATNA BAI:

Will the Minister of PANCHAYATI RAJ be pleased to state:

(a) whether Government is ensuring that State Governments are making it mandatory for Gram Panchayats to hold Gram Sabhas for children to solve the children's issues;

(b) if so, the details thereof; and

(c) if not, by when such steps will be ensured?